

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

CP No. 570/2016  
In  
OA No.2160/2012

New Delhi this the 28<sup>th</sup> day of February, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member (A)**

Sh. Jwala Prasad  
S/o Shri Gopal Prasad  
Ex. Khallasi under Dy. CE. Br. (D)  
Baroda House, New Delhi -Applicant  
(By Advocate: Shri Khairati Lal)

**Versus**

Shri A.P. Puthia  
General Manager,  
Northern Railway,  
Baroda House, New Delhi. .... Respondent

(By Advocate: Shri Shailendra Tiwary)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

This Contempt Petition has been filed alleging in violation of the Tribunal's order dated 22.02.2016 passed in OA No. 2160/2012, which was disposed of as under:-

“9. The OA is therefore allowed. The respondent is directed to refund the amount of Rs. 23,742/- recovered from the retiral dues of the applicant within a period of four weeks from the date of receipt of a copy of the order. No costs.”

2. Today, when this matter was taken up for hearing, Mr. Shailendra Tiwari, learned counsel for the respondent appeared and handed over a cheque of Rs. 21919/- issued in favour of the applicant to the learned counsel for the applicant. He further submitted that the balance amount of Rs. 1,823/- has already been

transferred to petitioner's Pension account through EPT and sought for closing the contempt proceeding against the respondent.

3. In these circumstances, we found that there is substantial compliance of the order of this Tribunal. Accordingly, the C.P. is closed. Notice issued to the respondent is discharged.

**(P.K. BASU)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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